

The provision places restrictions on the powers of the State Government to release specified categories of prisoners undergoing life imprisonment. The Supreme Court in its recent judgment pronounced on 11th November, 1980 in Maru Ram etc. etc. *versus* Union of India and Another has *inter-alia* held that the provision is prospective in effect, i.e., the mandatory minimum of 14 years' actual imprisonment will not operate against those whose cases were decided by the trial court before the 18th of December, 1978, when Section 433A came into force.

#### Maruti Ltd.

1257. SHRI SUDHIR GIRI: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of the employees working in the Maruti Ltd. just before the company was taken over by the Central Government;

(b) the number of vehicles produced so far by the Maruti Ltd.;

(c) total amount of money paid to help the Maruti Ltd. by the Central Government before it was taken over; and

(d) the names of the shareholders of the company who would get the compensation in terms of the Maruti Ltd. (Acquisition and Transfer of Undertakings) Ordinance, 1980?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) As reported by the Official Liquidator, 27 persons were employed with the Maruti Limited on the date of its take over by the Central Government.

(b) According to the information furnished by M/S. Maruti Limited in May, 1976, the manufacture of cars had commenced at the rate of about 15/20 cars per month with effect from 7th July, 1975.

(c) No payment was made by the Central Government to help Maruti Limited before its take-over on 13-10-80.

(d) The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 does not specifically provide for compensation to the shareholders.

#### Overstaying by Pakistani and Bangladesh Nationals

1258. SHRI L. S. TUR:

SHRI AMARSINH  
RATHAWA:

SHRI B. V. DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Pakistani Nationals and Bangladesh Nationals are overstaying in Delhi and other parts of country; and

(b) if so, the number thereof and the reasons for not asking them to leave the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Information is being collected and will be laid on the Table of the House

#### Increase of IPS Cadre Strength in Andhra Pradesh

1259. SHRI P RAJAGOPAL NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any representation to the Government this year to increase IPS cadre strength in Andhra Pradesh; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) No such request has been